

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 330/98

Thursday, this the 16th day of November, 2000.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

C. Manickam  
S/o Chinna Thampi  
Karattoor, Muthampatti,  
Vammalloor Taluk  
Salem District working  
as Senior Gangman, Southern Railway  
S.No. SAN 101, Thulasampatti.

...Applicant

By advocate Mr. B.Gopakumar

Versus

1. Union of India represented by the General Manager, Southern Railway Madras.
2. Divisional Personnel Officer Southern Railway Palghat.
3. C. Muthuswamy  
Assistant Engineer  
Southern Railway  
Salem Junction, Salem

...Respondents.

By advocate Mr. K.V.Sachidanandan

The application having been heard on 16th November, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks to quash all proceedings or steps if any taken by the respondents to deny employment to him and to direct the respondents to see that he is admitted for duty forthwith and he is given his due wages and other service benefits with interest at 18% per annum.

2. When the Original Application was taken up, learned counsel appearing for the applicant submitted that subsequent to the filing of this OA, the applicant was admitted to duty. Then what remains is only the consideration regarding the period during which he was not allowed to work.

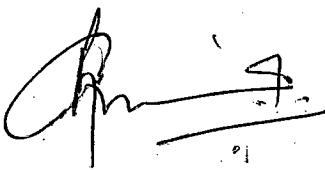
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3. Respondents say that disciplinary proceedings were initiated against the applicant. Applicant also submitted that disciplinary proceedings were initiated against him. When we asked the learned counsel for respondents what is the present stage of the disciplinary proceedings, the learned counsel could not enlighten us.

4. Since the applicant has been now admitted to duty and what remains to be considered is only how the period during which he was not allowed to work is to be treated, the applicant may make a representation to the second respondent within three weeks from today. The second respondent, if such a representation is received, shall consider the same and pass appropriate orders within six weeks from the date of receipt of the representation.

5. The Original Application is disposed of as above.

Dated 16th November, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A. M. SIVADAS  
JUDICIAL MEMBER

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